

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 106**  
**TO BE ANSWERED ON 04<sup>th</sup> FEBRUARY, 2019**

**TRADE DEFICIT BETWEEN INDIA AND CHINA**

106. SHRI B.V. NAIK:

Will the Minister of **COMMERCE & INDUSTRY** (वणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has taken any stringent measures to bridge the gap in trade deficit between India and China;
- (b) if so, the details thereof and the total value of imports from China during the last three years;
- (c) whether the Government has chalked out any plan to provide adequate policy support and facilitation to indigenous industries to combat the dumping of Chinese products in Indian Domestic market;
- (d) if so, the details thereof and the Government's stand on this serious issue; and
- (e) the list of Chinese products, raw and finished goods dumped and dominated in the domestic markets in India?

**ANSWER**

वणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SHRI C. R. CHAUDHARY)

(a)& (b) : Yes Madam. Government of India has been taking continuous and sustained steps to bridge trade deficit by lowering the trade barriers for Indian exports to China. During the 11th session of India-China Joint Group on Economic Relations(JEG) held in New Delhi on 26 March 2018, the Trade Ministers of two countries agreed to increasing bilateral trade between the two countries in a balanced and more sustainable manner. In this regard various meetings have been held with Chinese counterparts as a part of ongoing efforts to seek market access for various Indian agricultural products, animal feeds, oil seeds, milk and milk products, pharmaceutical products etc., in light of the potential of these products/services in the Chinese market. Also protocols have been signed to facilitate export of Indian rice, rapeseed meal, fishmeal – fish oil and tobacco leaves from India to China.

The details of the imports from China during 2015-16, 2016-17, 2017-18 & 2018-19 (April-December)are given below: -

<b>Year</b>	<b>Import (Value in USDMillion)</b>
2015-16	61707.95
2016-17	61283.03
2017-18	76380.70
2018-19 (upto December, 2018)*	53878.06

*\*Provisional (Source; DGCI&S)*

(c) to (e): India has an elaborate and robust legal framework and institutional set up to protect its environment, life and health of its people, plants and animals. All goods imported into India are subject to domestic laws, rules, orders, regulations, technical specifications, environment and safety norms that are notified from time to time. The Government takes appropriate action in case goods imported from any source are found to violate these regulations and threaten human, animal or plant life or health.

In addition, trade defence measures like anti-dumping duty and countervailing duty, safeguard measures are enforced under the prescribed WTO provisions. Directorate General of Trade Remedies (DGTR) initiates anti-dumping investigations on the basis of a duly substantiated application filed by the domestic producer with a prima facie evidence of dumping of goods into the country causing injury to the domestic industry. Such applications submitted by domestic industry are processed as per the procedure and within the time limits specified under the Customs Tariff Act, 1975 and the rules made there under. DGTR conducts investigations and recommends imposition of duty, wherever appropriate, to the Department of Revenue by issuing its preliminary/final findings. Acting upon such recommendations of the DGTR, the Department of Revenue may impose the provisional or definitive duties.

As on 28.01.2019, anti-dumping duty is in force on 99 products imported from China. The sector-wise details of these 99 products are given below:

S.No.	Product Category	No. of cases in which duty is in force
1.	Chemical and Petrochemicals	40
2.	Electrical and electronic items and accessories	05
3.	Fibres and Yarn	08
4.	Fibre Boards	01
5.	Glass and Glassware	10
6.	Machinery Items	5
7.	Pharmaceutical	2
8.	Rubber or Plastic products	1
9.	Steel and other metals	11
10.	Other Products	16
	Total	99

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